NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.19/(MAH)/2013 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2016

NAME OF THE PARTIES: Mr. Ajay Kumar Garg

V/s.
M/s. Budhrani Housing Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. A JAY KUMAR Practering

Gaupeny

Secretary

For Respondents

1, 2, 3, 5 & 6

Ashok Kumar Rupadupy for petrtionen

Hobby for Rameh Saragal -

Order

C.P. No. 19/397-398/CLB/MAH2013

Dated: 19.09.2016

- Ld. Counsels representing both the sides are present and stated with full sense of responsibility that a family settlement is going on. The fact of family settlement has also been confirmed from the Petitioner's side.
- Under the circumstances matter is adjourned to 30.11.2016 consented by both the sides. Meanwhile, parties are directed to revert back this bench with specific information about the steps taken and the progress in the settlement.
- 3. All the C.A(s) shall also be fixed along-with C.P(s)

sd/-

Shri M.K. Shrawat Member (Judicial)